

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 817 of 2020**

**IN THE MATTER OF:**

**Edelweiss Asset Reconstruction Company Ltd. ...Appellant**

**Versus**

**Winsome Yarns Ltd. ...Respondent**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Vikram Bajaj and Mr. Prem Prakash, Advocates.**

**For Respondent: Mr. Siddharth Bhatnagar, Sr. Advocate with Mr. Pulkit Deora and Ms. Eshna Kumar, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**05.11.2020:** Shri Siddharth Bhatnagar, Senior Advocate appearing on behalf of the Respondent seeks and is granted three weeks' time to file reply affidavit. Rejoinder thereto may be filed by the Appellant within three weeks thereof. Short written submissions, not exceeding three pages, may also be filed by the parties alongwith their pleadings.

List the appeal 'for admission (after notice)' on **16<sup>th</sup> December, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*